Suppl-1 List Sr. No. 3

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

CRTA No. 39/2017 IA No. 01/2017 in CTA No. 28/2018

Baby Thakur and another

...Applicant(s)

Through :- Mr. Sahib Aggarwal, Advocate

v/s

Ramesh Thakur

...Non-applicant(s)

Through :- None

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

Learned counsel for the applicants has submitted that the applicants have been granted maintenance by the trial court. However, the same is not being implemented as the proceedings before the trial court has been stayed by this Court vide order dated 03.12.2018. It is made clear that in case any maintenance has been granted to the applicants by the trial court, the stay of the proceedings by this Court shall not deem to stay the maintenance, if any, awarded by the trial court.

List for consideration on 08.07.2020.

(PUNEET GUPTA) JUDGE

Jammu 19.05.2020 Pawan Chopra